

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Jammu, the 24th January, 2024

S.O 68.—In exercise of the powers conferred by sub-section (3) of section 11 read with clause (i) of sub-section (2) of section 22 of the National Investigation Agency Act, 2008 the Government hereby appoint Additional District Judge (Bank Cases), Srinagar as Presiding Officer for NIA Court Srinagar during the leave period of Shri Sandeep Gandotra (Additional District Judge) w.e.f 16.01.2024 to 04.02.2024 for the purpose of trial of offences under the Unlawful Activities (Prevention) Act, 1967.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/8/2022-10.

Dated. 24 -01-2024.

Copy to the:

1. Financial Commissioner (Additional Chief Secretary) Home Department.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu.
This is with reference to his letter No 1049/RG/GS dated 16-01-2024.
4. Concerned Judicial officers.
5. All District Magistrates of Kashmir Division.
6. All Sr. Superintendents of Police of Kashmir Division.
7. Director, Archaeology, Archives and Museums, J&K, Jammu.
8. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
9. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
10. I/C Website, Department of Law, Justice & PA.
11. S.O Section, Department of LJ&PA (w. 7. s.c).
12. Concerned file.

Reyaz Ali Bhat

Assistant Legal Remembrancer

Reyaz Ali Bhat
24.01.2024